

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-507
IB-687/PB/2020

IN THE MATTER OF:

Allahabad Bank

....Applicant

Vs.

Mahamaya Exports Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 17.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Reema Khurana, Adv Akriti Gautam,
AR of the Bank Mr. Mehra and Mr. Jindal

For the Respondent : Adv Ravleen Kaur

ORDER

Heard the submissions made by Counsel for the Financial Creditor as well as Proxy Counsel for the Corporate Debtor. Both the Counsels as well as concerned Branch Manager of the Bank are present and prayed for grant of time as both the parties would like to move an application for grant of an adjournment so as to enable the parties to amicably resolve the matter. Based on the submissions made by the Counsels, post this matter on **25.01.2023**.

Sd/-

Sd/-

**(DR. BINOD KUMAR SINHA)
MEMBER (T)**

**(SHRI P.S.N PRASAD)
MEMBER (J)**